

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-04-2024 AT 10:30 AM**

**CP(IB) No.97/7/HDB/2018  
AND**

**IA No. 1052/2020 & IA (IBC) 566/2024 in IA 1052/2020 in CP(IB) No.97/7/HDB/2018  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

JM Financial Asset Reconstruction Company Ltd **...Financial Creditor**

**AND**

Bheema Cements Ltd **...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 566/2024 in IA 1052/2020**

Learned Counsel Smt Mummaneni Vazra Laxmi, for applicant present through Video Conference.

Learned Counsel Mr V Ravi Kumar, for respondents present through Video Conference.

Matter passed over.

Matter called again. since authorisation to file this application is not given by the consortium of the SRA, the applicant wants a leave to withdraw this application and file a fresh application. Accordingly, leave granted and **this application is disposed of as withdrawn.**

**IA No. 1052/2020**

For dismissal, call on 06.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**